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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.486/2004

Wednesday, this the 3rd day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Shri Amrit Lal  
s/o Shri Chiranjit Lal  
Ex.SPA  
under Carriage & Wagon Supdt.  
North Central Railway  
Tundla  
r/o B-1, Shiva Market, West Laxmi  
Market, Delhi-51

..Applicant  
(By Advocate: Smt. Meenu Mainee for Shri B.S. Mainee)

Versus

Union of India through

1. The General Manager  
North Central Railway,  
Allahabad
2. The Divisional Railway Manager  
North Central Railway,  
Allahabad.

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

The applicant joined as a Khallasi. It appears that a criminal case with respect to the offences punishable under Section 304 read with Section 324 of Indian Penal Code was registered. The Court of Sessions had held the applicant guilty. Resultantly, he was dismissed from service.

2. The applicant preferred an appeal which has been allowed by the High Court of Judicature at Allahabad. A copy of the judgment of the said Court has been placed on record as Annexure A-12.

3. After the judgment of the Allahabad High Court, the applicant has submitted a representation.

*MSK*

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4. The applicant prays that he should be reinstated in service with consequential benefits.

5. Taking stock of the sequence of events, which we have referred to above in brief, it would be appropriate and accordingly we direct respondent No.2 to consider the representations of the applicant, copies of which are at Annexure A-13 & A-14 and dispose of the same by passing a speaking order within four months of the receipt of a certified copy of the present order.

6. With these directions, OA is disposed of.

Naik  
( S. K. Naik )

Member (A)

Ag  
( V. S. Aggarwal )

Chairman

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